

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1931  
ANSWERED ON 19.12.2022**

**Results of LLB**

1931. **SHRI A.K.P CHINRAJ:**

Will the Minister of Education be pleased to state:

(a) whether the Government has received any representation from Members of Parliament regarding discrepancy over declaration of results of LLB II, IV and VI Semester of 2022 and there were protests against the discrepancy of results declared for End Semester Exams in October, 2022 by Faculty of Law, Delhi University, if so, the details thereof and the action taken thereon;

(b) whether the Government has formed any grievance committee in this regard, if so, the details thereof indicating the number of grievances received and the timeline fixed to resolve them;

(c) whether the Government has taken note that many students were marked fail and awarded zero marks despite good performance in the VI Semester of 2022 of LLB, if so, the details thereof and the action taken/being taken against the officials in this regard; and

(d) whether there is no provision of re-evaluation in Faculty of Law, if so, the details thereof and the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(SMT. ANNPURNA DEVI)**

(a) to (d): The University has received representations in the matter of final year result of students of Faculty of Law. A Grievance Committee was constituted by the Faculty of Law and based on its recommendations, 2177 answer scripts under grievance were reviewed across 21 subjects of LL.B (II/IV/VI semesters). This exercise was completed on priority basis. In some cases, minor change in the marks was found. Appropriate remedial action has been taken in this regard and the revised result has also been issued on 14.12.2022. Rechecking is done instead of revaluation for the examinations conducted by the University for the Professional Courses such as LL.B, as per the Regulations.

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